## PAPERS LAID ON THE TABLE—Contd.

Report and Accounts (1997-98) the Andaman & Nicobar Islands Integrated Development Corporation Ltd., Port Blair and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO & RURAL INDUSTRIES (SHRIMATI VASUNDHARA RAJE): I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619 of the Companies Act, 1956:—
  - (a) Tenth Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1997-98, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Statement by Government accepting the above Report.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library See No. LT-149/99]

श्री जनार्दन यादव: सर, 72 घंटे से हम जी रहे है, कैसे जी रहे है बिना पानी के, अगर इस पर विचार नहीं किया जाएगा तो मैं इसी हाउस में अभी धरने पर बैठता हूं ...(व्यवधान)...

MR. CHAIRMAN: You have already told me. I will get it enquired. Notifications of the Ministry of Finance

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री श्रीराम चौहान) : मै श्री वी. धनंजय कुमार की ओर से निम्नलिखित पत्र सभा-पटल पर रखता हूं।

- I. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Revenue), under Section 119 of the Income Tax Act, 1961:—
  - (i) Notification No. 225/38/96/ITA-II dated 16.7.99 regarding relaxation of conditions laid down in Section 43B of I.T. Act, 1961 in the case of M/s. Star Tile Works Ltd., Ker for Assessment years 1989-90 to 1993-94.
  - (ii) Notification No. 212/14/95/1TA-II dated 16.7.99 regarding relaxation of conditions laid down in Sec. 40A(7) of I.T. Act, 1961 in the case of M/s. Hope Textiles Ltd., Indore for Assessment years 1973-74.

[Placed in Library for (i) and (ii) See No-LT. 131/99]

Papers Laid [29 OCT. 1999] on the Table

- II. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of Section 94 of the Chapter V of the Finance Act, 1994:—
  - (i) G.S.R. No. 251(E) dated April 9, 1999 publishing notification No. 6/99-Service Tax, dated the 6th April, 1999 seeking to supercede the notification No. 2/99 Service Tax, dated the 28th February. 1999, so as to continue the exemption from service tax. on those taxable services for which the payment is received in India in convertible foreign exchange and to clearly exclude from the scope of the above exemption, those services where such payment received in convertible foreign exchange is repartriated or sent outside India with explanatory memorandum.
  - (ii) G.S.R. No. 599(E) dated August 23, 1999 publishing the Service Tax (Second Amendment) Rules, 1999

[Placed in Library for (i) and (ii) See No-LT. 130/99]

- III. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise and Salt Act, 1944, alongwith Explanatory Memorandum:—
  - (i) G.S.R. 118(E) dated February 17, 1999 publishing notification No. 15/99-Central Excise (NT) dated the 17th February, 1999 issued under sub-rule (2) of Rule 13 of the Central Excise Rules, 1944 permitting export of all excisable goods without payment of excise duty from a warehouse or a licenced factory or any other premises as may be approved by the Commissioner of Central Excise to specified projects in Bhuttan.
  - (ii) G.S.R. 192(E) dated March 3, 1999 publishing amendments to notification No. 24/94-Central Excise (N.T.) dated 20.5.94 so as to correct the reference nos. appearing in the second and third proviso consequent to inclusion of special duty of excise vide notification no. 22/99-Central Excise (NT.) dated 28.2.99.
  - (iii) G.S.R. 247(E) dated April 6, 1999 publishing the Central Excise (Seventh Amendment) Rules, 1999.
  - (iv) G.S.R. 304(E) dated May 3, 1999 publishing the Central Excise (Eighth Amendment) Rules, 1999.
  - (v) G.S.R. 305(E) dated May 3, 1999 publishing the Central Excise (Ninth Amendment) Rules, 1999.
  - (vi) G.S.R. 353(E) dated May 18, 1999 publishing notification No. 35/ 99-CE dated 28.2.1999 (SL No. 102) exempting cotton fabrics processes without the aid of power or steam.

- (vii) G.S.R. 394(E) dated May 26, 1999 publishing the Central Excise (Eleventh Amendment) Rules, 1999.
- (viii) G.S.R. 407(E) dated June 4, 1999 publishing the Central Excise (Twelfth Amendment) Rules, 1999.
- (ix) G.S.R. 412(E) dated June 8, 1999 publishing notification No. 38/ 98-Central Excise (N.T.) dated the 2nd June, 1998 prescribing tariff values for specified types of Pan masala falling under heading No. 21.06 of the Central Excise Tariff.
- (x) G.S.R. 413(E) dated June 8, 1999 publishing notification No. 39/ 99-Central Excise (N.T.) dated 28th February, 1999 prescribing rats of abatement for specified goods for the purpose of charging excise duty under the provisions of section 4A of the Central Excise Act, 1944.
- (xi) G.S.R. 480(E) dated June 30, 1999 publishing notification No. 20/ 99-Central Excise (N.T.) dated the 28th February, 1999 specifying excisable goods to which retail sale price based excise levy applies and also provides for abatement from the retail sale price for determination of taxable value in respect of such goods.
- (xii) G.S.R. 508 (E) dated July 8, 1999 publishing notification No. *AW* 99-CE(NT) inserting rule 57KK which prescribes that the manufactures using products cleared under exemption notifications 3299-C.E. and 3399-C.E. both dated 8th July, 1999 as inputs would be eligible to take credit of the duty paid in toto, notwithstanding the fact that a portion of it is subsequently refunded to the input manufacturer.
- (xiii) G.S.R. 519 (E) dated July 14, 1999 publishing notification No. 50^ 99 dated 14.7.99 amending Rule 173 Q so as to make penal provisions under this Rule applicale to wrong availment of credit in respect of additional duty under the Customs Tariff Act, 1975.
- (xiv) G.S.R. 549 (E) dated July 17, 1999 publishing notification No. 51/ 99-Central excise (NT) dated the 27th July, 1999 seeking to waive payment of excise duty on castings cleared for manufacture of toka machines falling under heading No. 73.25 of the Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), for the period commencing on and from the first day of March, 1994 and ending with the 8th day of October, 1997, which had not been levied as a result of practice generally prevalent.
- (xv) G.S.R. 589 (E) dated August 13, 1999 publishing the Central Excise (Sixteenth Amendment) Rules 1999 [Placed in Library for (i) to (xv) See No. LT-12SW9].

Papers Laid [29 OCT. 1999] on the Table

IV. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excise Act, 1944, alongwith explanatory memorandum:—

- (i) FvNo. 139/S99-CX 4 dated 25.6.99 publishing the Ad-hoc Exemption Order No. 762-99-CX dated 25.6.99 issued under section 5A(2) of Central Excise Act, 1944 exempting various goods to be purchased by Sri Sathya Sai Central Trust, A.P. for their Drinking Water supply projects in Mahabubnagar & Medak . districts of Andhra Pradesh.
- (ii) G.S.R. 370 (E) dated 19.5.99 publishing notification Nos. 12694-CE dated 2.9.94; 13694-CE, dated 10.11.94, 1/95-CE, dated 4.1.95; 1095-CE; dated 23.2.95 and 2-95-CE, dated 4.1.95 deal with duty free procurement of indigenous goods and DTA sale by EOU anoVEPZOTP/EHTP units. Notification No. 2S99-CE, dated 19.5.99 amends the above notifications so as to align them with the revised provisions of Export and Import Policy and Handbook of procedure.
- (iii) G.S.R. 637 (E), dated 15.9.99 publishing notification No. 37/99/CE seeking the provide exemption from payment of Central Excise duty to computer and computer peripherals procured domestically by EDU/EPZEHTP/STP units, when donated to non-commercial educational institutions, recognized charitable hospitals, public library, public funded research and development establishments, organizations of Government of India or Government of State or Union Territory after two years of the procurement and use.
- (iv) G.S.R. 576 (E), dated 4.8.99 publishing the notifications No. 3V 99-CE, dated 4.8.99 issued to amend the existing S.No. 102 of the notification No. 599 dated 28.2.1999. [Placed in Library for (i) to (iv) See No. LT-129/99].
- V. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Revenue), unde? sub-section (7) of section 9A of the Customs Tariff Act, 1975, alongwith Explanatory memorandum:—
  - (i) G.S.R. 200 (E) dated March 11, 1999 publishing notification No. 3299-Customs dated 11.3.99 seeking to impose final anti-dumping duties on Calcium Carbide originating in or exported from China or Romania, at the rates specified in the notification.
  - (ii) G.S.R. 201 (E) dated March 11, 1999 publishing notification No. 33^9-Customs dated 11.3.99 rescinding notification No. 71/98-cus. dated 8.10.98, which imposed provisional anti-dumping duties on

Calcium Carbide, consequent to imposition of final duties vide notification No. 3299-Cus. Dated 11.3.99.

- G.S.R. 211 (E) dated March 17, 1999 publishing notification No. 3599-Customs, dated 17.3.99 seeking to impose anti-dumping duty on fused magnesia, falling under chapter 25 of the Customs Tariff, originating in or exported from the People's Republic of China andimported into India. [Placed in Library for (i) to (iii) See No. LT-127/99].
- G.S.R. 258 (E) dated April 12, 1999 publishing the notification No. 3899-Customs dated 12.4.99 seeking to impose provisional anti-dumping duties on Ethylene-propylene-non-conjugated Diene (EPDM) Rubber excluding Polybutadiene Rubber falling under sub-head No. 4002.70 of the First Schedule to the Customs Tariff Act, 1975.
- (v) G.S.R. 285 (E) dated April 26, 1999 publishing notification No. 39/99-Customs dated 26.4.99 seeking to impose provisional antidumping duty on SBR of different grade in 1500, 1700 & 1900 series falling under subhead No. 4002.19 of the 1st Schedule to CTA Act, 1975 originating in or exported from China, USA, Korea & Japan at the rates specified in the notification.
- (vi) G.S.R. 291 (E) dated April 29, 1999 publishing notification No. 4499-Customs dated 29.4.99 seeking to impose final anti-dumping duty on citric Acid originating in or imported from China at the rates specified in the notification.
- (vii) G.S.R. 292 (E) dated April 29, 1999 publishing notification No. 4S99-Customs dated 29.4.99 seeking to rescind notification No. 94/98-Customs dated 24.11.98 which imposed provisional anti-dump ing duties on Citric Acid consequent to the imposition of final anti-dumping duty.
- (viii) G.S.R. 293(E) dated April 29, 1999 publishing the notification No. 4699-Customs dated 29.4.99 seeking to impose antidumping duties on Trimethoxy Benzaldehyde originating in or imported from China on the basis of the review findings of DA in the Ministry of Commerce at the rates specified in the notification.
- (ix) G.S.R. 294(E) dated April 29, 1999 publishing the notification No. 47/99-Customs dated 29.4.99 seeking to rescind notification No. 157/95-Customs 20.10.95 which imposed final antidumping duty on Trimethoxy Benzaldehyde consequent to imposition of anti-dumping duty on the basis of the review findings of the D.A.

- (x) G.S.R. 306(E) dated May 4, 1999 publishing the notification No. 53-99-Customs dated 4.5.99 seeking to amend notification no. 899-customs dated 22.1.99. to exclude modacrylic fibre from the scope of levy of the said final anti-dumping duty.
- (xi) G.S.R. 307(E) dated May, 4, 1999 publishing the notification No. 5499-Customs dated 4.5.99 which imposes provisional antidumping duty @ Rs. 21 per kg. on HFRM originating in or exported from China P.R. as recommended by D.A. in the Ministry of Commerce.
- (xii) G.S.R. 373(E) dated May 20, 1999 publishing the notification No. 6699-Customs dated 20.5.99 which withdraws the provisional anti-dumping duty on industrial sewing machine needles falling under Ch. 84 of Customs Tariff originating in or exporting from Japan, Korea and imported in India as per final finding of D.A.
- (xiii) G.S.R. 438(E) dated June 17, 1999 publishing the notification No. 7699-Customs dated 17.6.99 seeking to extend the validity of anti-dumping duty imposed vide notification no. 6^99-customs dated 14.8.98 on Bisphenol A originating in or imported from Japan upto 10.3.2000 pending the final finding of D.A.
- (xiv) G.S.R. 517(E) dated July 13, 1999 publishing the notification No. 91/99-Customs dated 13.7.99 seeking to impose final antidumping duty on Ethylene-propylene-non-conjugated-diene rubber (EPDM rubber) excluding polybutadiene rubber originating in or exported from Japan as per final findings of D.A.
- (xv) G.S.Ri 527(E) dated July 16, 1999 publishing the notification No. 9499-Customs dated 16.7.99 seeking to impose final antidumping duty on all acrylic fibres falling under Ch. 55 of C.T. originating in or exported from Mexico equal to the amount different between Rs. 83.70 per kg. and landed value of such fibres per kg. as defined therein.
- (xvi) G.S.R. 528(E) dated July 16, 1999 publishing the notification No. 95^9-Customs dated 16.7.99 seeking to rescind notification no. 6499-Customs dated 14.5.99 under which the provision duty was imposed or acrylic fibres.
- (xvii) G.S.R. 536(E) dated July 19, 1999 publishing the notification No". 96<99-Customs dated 19.7.99 seeking to rescind notification no. 3899-customs dated 12.4.99 by which provisional anti-

- dumping duly on Ethylene-propylene-non-conjugated-diene rubber (EPDM) was imposed on the preliminary findings of D.A.
- (xviii) G.S.R. 580(E) dated April 6, 1999 publishing the notification No. 103-99-Customs dated 6.8.99 seeking to impose final antidumping duty on the Hard Ferrite Ring Magnets originating in or exportd from China P.R. as per the final finding of D.A.
- (xix) G.S.R. 581(E) dated August 6, 1999 publishing the notification No. 10499-Customs dated 6.8.99 seeking to rescind notification No. 54-99-Customs dated 4.5.99 by which provisional antidumping duty on the Hard Ferrite Ring Magnets was imposed as per the preliminary findings of the D.A.
- (xx) G.S.R. 601(E) dated August 24, 1999 publishing the notification No. 107/99-Customs dated 24.8.99 seeking to impose final antidumping duty on SBR originating in or exported from United States of America, Taiwan, Turkey, Korea and Japan as per the final finding of the D.A.
- (xxi) G.S.R. 600(E) dated August, 24 1999 publishing the notification No. 10899-Customs dated 24.8.99 seeking to rescind notification No. 39/99-Customs dated 26.4.99 by which provisional antidumping duty on Styrcne Butadiene Rubber (SBR) was imposed as per the preliminary findings of the D.A.
- (xxii) G.S.R. 625(E) dated September 8, 1999 publishing the notification No. 109/99-Customs dated 8.9.99 seeking to withdraw the levy of anti-dumping duty on the import of Bisphenol-A from Japan.
- (xxiii) G.S.R. 351(E) dated May 14, 1999 publishing the notification No. 6499-Customs dated 14.5.99 seeking to impose a provisional anti-dumping duty on all acrylic fibres falling under Chapter 55 of the Customs Tariff originating in or exported from Mexico equal to the amount to difference between Rs. 83.70 per kg. and the landed value of such acrylic fibre per kg-
- (xxiv) G.S.R. 391(E) dated May 26, 1999 publishing the notification No. 6899-Customs dated 26.5.99 which imposed anti-dumping duty on imports of NBR falling under sub-heading 4002.59 of the 1st schedule to the CTA 1975 originating from or exported from Japan vide notification no. 159-95-Customs dated 14.11.1995.

- (xxv) G.S.R. 392(E) dated May 26, 1999 publishing the notification No. 69/99-Customs dated 26.S.99 which imposed anti-dumping duty on imports of NBR falling under sub-heading 4002.59 of the 1st schedule to the CTA 1975 originating in or exported from Japan vide notification no. 15995-Customs dated 14.11.1995.
- (xxvi) G.S.R. 456(E) dated June 25, 1999 publishing the notification No. 7899-Customs dated 25.6.99 seeking to impose antidumping duty on Bishenola A originating in or exported from Russia & Brazil on the basis of review finding of D.A. at the rates specified in the notification.
- (xxvii) G.S.R. 457(E) dated June 25, 1999 publishing the notification no. 79/99-customs dated 25.6.99 which resinds notification no. 169/95-Customs dated 26.12.95 consequent to the imposition of antidumping duty on Bisphenol A from Brazil and Russia on the basis of review findings of D.A. in Ministry of Commerce.
- (xxviii) G.S.R. 482(E) dated June 30, 1999 publishing the notification no. 83/99-Customs dated 30.6.99 seeking to impose provisional' antidumping duty on polytetraflurocthylene on the basis of the preliminary findings of the D.A. of Ministry of Commerce.
- (xxix) G.S.R. 547(E) dated July 23, 1999 publishing the notification no. 99/99-Customs dated 23.7.99 rescinding notification no. 19/ 99-Customs .which provided for provisional assessment of PTA imported'from certain exporters pending the outcome of the investigation of the D.A. in term of rule 22 of Anti-dumping Rules. [Placed in Library for (i) to (xxix) see No. LT-128/99]
- VI. A copy each (in English and Hindi) of the following notifications of the Ministry of Finance, under Section 159 of the Customs Act, 1962 alongwith explanatry memorandum:—
  - (i) G.S.R. No. 194(E) dated 8.3.99 publishing notification no. 31/99-Cus. dated 8.3.99 amending notification no. 9/97-Cus. dated 1.4.97 issued under 'O' duty EPCG Scheme.
  - (ii) G.S.R. No. 202(E) dated 11.3.99 publishing notification no. 34/99-Customs dated 11.8.99 seeking to amend notification no. 20/99-Customs, so as to omit the requirement for certification by the head of the hospital to hospital equipment sought to be imported under S.No. 270 of the said notification.
  - (iii) G.S.R. No. 250(E) dated 9.4.99 publishing notification No. 37/99 making suitable corrections in the principal notification No. 49/96-Cus. Dated 23.7.96. so as to replace references to

- notification no. 23/98-Cus. Dated 2.6.98 by references to notification no. 20/99-Cus. Dated 28.2.99.
- (iv) G.S.R. No. 259(E) dated 13.4.99 publishing notification no. 23/99-Cus(NT) dated 13th April, 1999 seeking to prohibit absolutely, the import of counterfeit currency notes or fake currency notes into India, with a view to maintain the security of India prevent injury to the economy of the country and to prevent smuggling.
- (v) G.S.R. No. 288(E) dated 28.4.99 publishing notification no. 40/ 99-Customs., dated 28.4.99 seeking to further amend notification Nos. 3/88-Customs, dated the 14th January, 1988, 277/90-Customs, dated 12th December, 1990 & 177/94-Customs, dated the 21st October, 1994 so as to align'them with the revised provisions of Export and Import Policy and Handbook of goods by Gem & Jewellery 100% EOU in the Special Export Oriented Complex, Jhandewalan, stand alone 100% EOUs and the units in Export Processing Zones.
- (vi) G.S.R. No. 289(E) dated 28.4.99 publishing notification 41/99-Customs. dated 28.4.99 seeking to provide duty free import facility to specified items of consumables for use in the manufacture of Gem & Jewellery or cut & polished diamonds. This notification has been issued to give effect to the changes made in the revised EXIM Policy & Handbook of Procedures.
- (vii) G.S.R. No. 290(E) dated 28.4.99 publishing notification 42/99-Customs. dated 28.4.99 seeking to allow duty free import of cut & polished diamonds and gemstones upto 5% of Free on Board (GOB) value of preceding financial year's export by the Diamond Imprest Licence holders and Gem Replenishment Licence holders respectively. This notification has been issued to give effect to the changes made in the revised Export & Import Policy.
- (viii) G.S.R. No. 286(E) dated 28.4.99 publishing notification no. 28/99 amending the Courier Import and Export (Clearance) Regulations, 1998 have been amended. This amendment allows import of gems and jewellery including samples thereof through courier mode by Export Oriented Units or units in Export Processing Zones and export of cut and polished diamonds gems and jewellery under any scheme of Export and Import Policy by Export Oriented Units in Export Processing Zones or units in the Domestic Tariff Area, if the value of each export consignment under such export does not excessed Rupees twenty lacs.

- (ix) G.S.R. No. 287(E) dated 28.4.99 publishing notification no. 43/99-Cus. dated 28.4.99 amending SI. No. 182 to provide that the exemption would apply only to goods imported for carrying out operations under licences issued or renewed after 1.4.1999.
- (x) G.S.R. No. 299(E) dated 29.4.99 publishing notification no. 48/ 99-Cus. dated 29.4.99 to operationaiise the Annual Advance Licencing Scheme notified in EXIM Policy.
- (xi) G.S.R. No. 300(E) dated 29.4.99 publishing notification no. 49/ 99-Cus. dated 29.4.99 amends notification No. 79/95-Cus. Extended operation under DEEC Scheme.
- (xii) G.S.R. No. 301(E) dated 29.4.99 publishing notification no. 50/ 99-Cus. dated 29.4.99 amending the notification No. 32/97-Cus. dated 1.4.97 under Export and Import Policy.
- (xiii) G.S.R. No. 302(E) dated 29.4.99 publishing notification no. 51/99-Cus. dated 29.4.99 amending the notification Nos. 14/95-Cus. 149/95-Cus. 30/97-Cus. and 77/99-Cus. Under DEEC Scheme.
- (xiv) G.S.R. No. 303(E) dated 3.5.99 publishing notification no. 52/ 99-Cus. dated 3.5.99 amending notification No. 34/97-Cus. dated 7.4.97 under DEPB Scheme.
- (xv) G.S.R. No. 322 (E) dated 7.5.99 publishing notification no. 55/99-Cus. dated 7.5.99 amending notification No. 153/93-Cus. Dated 13.8.93
- (xvi) G.S.R. No. 327 (E) dated 11.5.99 publishing notification no 56/99-Cus. dated 11.5.99 amending the notification Nos. 110/95-Cus. 111/95-Cus. 28/97-Cus. and 29/97-Cus. under Advance licencing Scheme.
- (xvii) G.S.R. No. 348 (E) dated 13.5.99 publishing notification no. 63/99-Cus. dated 13.5.99 exempting goods required for setting up of specified mega power project from the whole of basic customs duty as well as CVD.
- (xviii) G.S.R. No. 390 (E) dated 26.5.99 publishing notification no. 67/99-Cus. dated 26.5.99 seeking to amend notification no. 20/99-Cus. dated 28.2.99 so as substitute the name of the drug appearing in the list of exempted drug under notification no. 20/99-Cus. dated 28.2.99
- (xix) G.S.R. No. 369 (E) dated 19.5.99 publishing notification no. 65/99-Cus. dated 19.5.99 seeking to amend the notification 140/91-Cus., dated 22.10.91 95/9-Cus. Dated 2.3.99, 96/93-Cus., 126/94-

- Cus. Dated 3.6.94: 133/94-Cus. Dated 22.6.94, 196/94-Cus. 8.12.94 and 53/97-Cus. Dated 3.6.97 governing duty free import by STP/EHTP/EPZ/EOU in order to align with revised EXIM Policy and Handbook of Procedure 1997-2002
- (xx) G.S.R. No. 401 (E) dated 1.6.99 publishing notification no. 70/99-Cus. dated 1.6.99 amending notification No. 36/97-Cus. dated 11.4.94 regarding export benefit to Mega power project.
- (xxi) G.S.R. No. 402 (E) dated 2.6.99 publishing notification no. 71/99-Cus. Dated 2.6.99 amending the notification No. 20/99-Cus. Dated 28.2.99 to permit duty free import.
- (xxii) G.S.R. No. 410 (E) dated 8.6.99 publishing notification no. 72/99-Cus. Dated 8.6.99, 72/99-Cus. dated 8.6.99 seeking to substitute SI. No. 10 of the Notification No. 20/99-Cus. Dated 28.2.99 so as to exempt edible oils and any metarial from which adible oil can be extracter falling within Ch. IS of Custom Tariff from the whole of customs and add). Duty on the condition that the goods are donated as gift free of cost.
- (xxiii) G.S.R. No. 411 (E) dated 8.6.99 publishing notification no. 73/99-Cus. dated 8.6.99 exempting specified equipment required for satting up of Rihand-Seasaram-Biharshariff HVDC Link back to back Station project and imported by M/s Power Grid Corp. of India Ltd. from the whole of the Customs duty and CVO.
- (xxiv) G.S.R. No. 415 (E) dated 8.6.99 publishing notification no. 35/99-Cus. dated 8.6.99 have been issued amending the Foreign Privileged Persons' (Regulation of Customs Privilegers) Rules, 1957.
- (xxv) G.S.R. No. 433 (E) dated 11.6.99 publishing Notification No. 74/ 99-Cus. dated 11.6.99 seeking to amend Notification No. 20/99-Cus. dated 28.2.99 so as to clarify the scope of entry at S. No. 134 by substituting the word machinery occurring in the entry by the word goods.
- (xxvi) G.S.R. No. 434 (E) dated 11.6.99 publishing Notification No. 75/99-Cus. dated 11.6.99 exempting the whole of Anti-Dumping duty leviable under Section 9A of the Customs Tariff Act.
- (xxvii) G.S.R. No. 459 (E) dated 25.6.99 publishing Notification No. 80/ 99-Cus. dated 25.6.99 amending the Notification No. 29/97 Cus. dated 1.4.97 regarding Zero duty EPCG Scheme.
- (xxviii) G.S.R. No. 460 (E) dated 25.6.99 publishing Notification No. 81/99-Cus. dated 25.6.99 amend the Notification No. 34/99-Cus. dated 7.4.97 regarding DEPB Scheme.

- (xxix) G.S.R. No. 455 (E) dated 25.6.99 publishing Notification No. 77/ 99-Cus. dated 25.6.99 seeking to amend the Notification No. 102/ 98-Cus. dated 10.12.98, 108/98-Cus. & 109/98-Cus. dated 24.12.98 [Placed in Library for (i) to (xxix) *See.* No. Lt. 127/99]
- (xxx) G.S.R. No. 481 (E) dated 30.6.99 publishing Notification No. 82/99-Cus. dated 30.6.99 seeking to impose safeguard duty on Phenol for period of 2 years on the basis of finding of the Dte. General of Safeguards.
- (xxxi) G.S.R. No. 485 (E) dated 2.7.99 publishing Notification No. 83/ 99-Cus. dated 2.7.99 amending the Foreign Privileged Perons' (Regulation of Customs Privileged) Rules 1957.

[Placed in Lib. See. No. Lt. 128/99]

- (xxxii) G.S.R. No. 486 (E) dated 2.7.99 publishing Notification No. 84/ 99-Cus. dated 2.7.99 amending the Notification No. 36/97-Cus. dated 11.4.97.
- (xxxiii) G.S.R. No. 495 (E) dated 6.7.99 publishing Notification No. 85/ 99-Cus. dated 6.7.99 amending Notification No. 84/97 Cus. dated 11.11.97 by extending the scope of the exemption to goods imported for the use in projects by the U.N. or an international organization.
- (xxxiv) G.S.R. No. 498 (E) dated 6.7.99 publishing Notification No. 88/ 99-Cus. dated 6.7.99 rescinding the seven Notification Nos. 159/ 90-Cus. 160/90-Cus. 134/91-Cus. 18/92-Cus. 161/92-Cus. 260/92 and 103/93-Cus.
- (xxxv) G.S.R. No. 499 (E) dated 6:7.99 publishing Notification No. 89/ 99-Cus. dated 6.7.99 amending Notification No. 32/97-Cus. dated 1.4.97 classification of export & Import items.
- (xxxvi) G.S.R. No. 500 (E) dated 6.7.99 regarding Notification No. 90/99 dated 6.7.99 seeking to amend the Notification No. 48/99-Cus. dated 29.4.99 regarding Annual Advance Licensing Scheme.
- (xxxvii) G.S.R. No. 522 (E) dated 15.7.99 regarding Notification No. 92/99 dated 15.7.99 seeking to amend the Notification No. 29/97 dated 1.4.97 under zero duty EPCG Scheme.
  - (xxxviii) G.S.R. 526 (E) dated 16.7.99 regarding Notification No. 93/99-Cus. 16.7.99 seeking to exempt mould vat made watermarked bank note paper imported by the six designated presses of G.O.I, from the whole of the Basic Customs duty and Additional Duty of customs.

- (xxxix) G.S.R. 546 (E) dated 23.7.99 regarding Notification No. 98/99-Cus. 23.7.99 seeking to amend Notification Nos. 102/98-Customs dated 10.12.98. 108/98 & 109/98-Customs dated 24.12.98 & 82/99-Customs dated 30.6.99 so as to prescribe that the exemption from safeguard duty be available to goods which are originating and imported from Developing countries.
  - (xl) G.S.R. SS7 (E) dated 28.7.99 regarding Notification No. 100/ 99-Cus. 28.7.99 seeking to change the benchmark of thermal power project of 1500 MW to 1000 MW and thus extends duty free concession to equipment for 7 more thermal power project.
  - (xli) G.S.R. 559 (E) dated 29.7.99 regarding Notification No. 101/ 99-Cus. 29.7.99 seeking to amend Notification No. 36/97-Cus. dated 11.4.97 regarding export benefit to Sasaram HVDC East North Interconnector Project.
  - (xlii) G.S.R. 642 (E) dated 17.9.99 regarding Notification No. 110/99-Custom 17.9.99 seeking to extend the validity of notification 36/98-Customs up to 19th March, 2000.
- (xliii) G.S.R. 645 (E) dated 21.9.99 regarding Notification No. 54/99-Cus. (NT) dated 21.9.99 amending the courier Import and Export (Clearance) Regulations. 1999.
- (xliv) G.S.R. 673 (E) dated 28.9.99 published Notification No. 112/ 99-Cus. 28.9.99 seeking to amend SI Mp-45 so as to reduce the duty to 5% basic duty and nil additional duty.
- (xlv) G.S.R. 679 (E) dated 30.9.99 publishing Notification No. 113/99-Cus. 30.9.99 seeking to amend Notification ND. 36/97-Customs dated 11.4.97 regarding deemed export benefit to three OECF assisted projects.
- (xlvi) G.S.R. 687 (E) dated 8.10.99 regarding Notification No. 114/ 99-Cus. 8.10.99 seeking to amend notification No. 36/97-customs dated 11.4.97 regarding deemed export benefit to MSEB.

[Placed in Library for (i) to (xlvi) See No. Lt. 127/99)

SHRI H. HANUMANTHAPPA (Karanataka): Sir, for the last three days he is without water. He has been raising the matter on the floor of the House and the officers don't take note of these things. It is a very serious matter. For the last four days he is without water. There must be some sanctity, some authority to this Parliament. What he has mentioned to the Parliament, the officers don't take not of that and don't care.

श्री जनार्दन यादवः ...(व्यवधान)... आप जांच करवाइए, जो पैसा लगेगा, हम देने के लिए तैयार है।